



भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange
Board of India

Remittance Advice

Attachment Proceeding No. 14744 & 14745 of 2025
Certificate No. 8390 of 2024

The Principal Officer/Chairman & Managing Director / CEO
Head Post Master
All the Post Offices
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. **8390 of 2024** dated **November 28, 2024** had directed attachment of Bank accounts of **Pankaj Goel [Defaulter] PAN: ACTPG7828D** in the matter of **ISO at BSE-PANKAJ GOEL** against the total due of **Rs. 5,91,000/- (Rupees Five Lakh Ninety-One Thousand Only)** along with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated **November 28, 2024** has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated **July 14, 2025** has been issued to you.
3. Whereas the current liability/dues from the Defaulter as on date is an amount of **Rs. 6,81,000/- (Rupees Six Lakh Eighty-One Thousand Only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned in para 3 above lying in the account of the Defaulter(s) with your Bank, forthwith to SEBI by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRDPEN8390 of ICICI Bank, IFSC code - ICIC0000106**) immediately and intimate the these remittance details by email to deepshikhaL@sebi.gov.in, rajank@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”





Continuation Sheet

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Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues

5. This direction is issued in exercise of powers conferred under **section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.**

Given under my hand and seal at New Delhi this 27th day of May, 2026.

SEAL



Signed

RECOVERY OFFICER

राजन कुमार / Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi